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Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH,  
ALLAHABAD**

**ORIGINAL APPLICATION NO.105 OF 2005**

ALLAHABAD THIS THE 06 DAY OF NOVEMBER, 2007

**HON'BLE MR. A.K. GAUR, MEMBER-J**  
**HON'BLE MR. SHAILENDRA PANDEY, MEMBER-A**

Karunesh Kumar Tripathi, Aged about 53 years, S/o late Raja Ram Tripathi, R/o Village and Post Bhawal, Khera, Shahjahanpur, working as Khalasi under Signal and Telecom A.G.M.

.....Applicant

(By Advocate Shri T.S. Pandey)

**V E R S U S**

1. Union of India through General Manager, N.E.R., Gorakhpur.
2. D.R.M., Signal and Telecom, N.E.R., Izzat Nagar Division, Bareilly.
3. A.D.S.T.E., N.E.R., Izzat Nagar Division, Bareilly (Disciplinary Authority).
4. Section Engineer, Signal, Lal Kuan, N.E.R., Izzatnagar Division, Bareilly (Inquiry Officer).

.....Respondents

(By Advocate: Sri D.P. Singh)

**O R D E R**

**BY A.K. GAUR, MEMBER-J**

Sri T.S. Pandey, the learned counsel for the applicant submitted that the applicant filed Criminal Appeal No. 153 of 2000 in which he was acquitted from the Criminal Court vide order dated 8.2.2001 and in pursuance thereof, the suspension order of the applicant was revoked vide order dated 3.11.2001. It has been strongly contended by the

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learned counsel for the applicant that the enquiry is being delayed by the respondents and no plausible and cogent reasons have been stated for the delay causing in the matter.

2. The learned counsel for the respondents, on the other hand has invited our attention towards paras nos. 13 to 19 of the Supplementary Counter affidavit filed by the respondents before this Tribunal and the contents of the order dated 25.5.2007 passed by this Tribunal. Having seen the records of the case and the pleadings advanced by the learned counsel for the respondents, we are firmly of the view that the enquiry is being done in a very casual and perfunctory manner. We find no plausible and cogent reasons in delaying the matter. In the circumstances of the case, we hereby direct the respondents to complete the enquiry in respect of three charge-sheets within a period of three months from the date of receipt of certified copy of this order. In the event of failure <sup>if to do so</sup> entire proceedings arising out of three charge-sheets would become non-extinct and the applicant shall be entitled to all the consequential benefits under the rules.

3. With the aforesaid directions, the O.A. stands disposed of with no order as to costs.



MEMBER-A



MEMBER-J